

(Referred to in Decision No.(5) below Rule 18)

Statement of immovable property on for the year May, 1994.

1. Name of Officer(in full) and services to which the officer belongs Karam Singh Chandel, MJS.
2. Present Post held Sub Judge-Cum-Sub Divisional Judicial Magistrate, Theog.
3. Present pay \_\_\_\_\_.

Name of Distt.Sub-Division talk and village in which property is situated

Name and details of property Housing and Land other buildings

Present Valume.

if not in own name state whose name held and his/her relationship to the Govt. Servant. Now acquired-whether by purchase, mortgage, inheritance or gift or otherwise, with date of acquisition and name of persons from whom acquire.

Annual income from the property.

Remarks

1. Distt.Mandi Sub Division Sarkaghat, Teh Baldwara villages a) NAROLA b) DHURKARI c) KALERI. ii)Distt SHIMLA Sub-Division Theog, Teh, Theog, Kachhi. NARAIL Revenue Estate Kachhi

2. i) Individual share in Joint Hindu Family Property ii) Under construction house.

3. i) Individual share in land of Joint Hindu Family Ancestral property. ii) 10-7 bighas land situated in revenue estate Kachhi Teh Theog, Distt. Shimla H.P over which the apples plants have been planted.

4. i) Unspecified being individual share in joint Hindu family property. ii) Approximately one lakh.

5. N.A. i) Inheritance and succession ii) land purchased vide sale deed dt. 15.9.93 from Smt. Durgu Devi & Sh. Bhagwan Singh vide sanction from Hon'ble High Court Letter No. HHC/GaZ/14/151/83-13791 dt. 15/16-9-93. iii) House is being constructed after sanction from Hon'ble High Court vide letter No. HHC/GAZ/14-151/83-15365 dt. 1st October 1993. The GPF drawal vide order No. HHC/17-429/GPF/A/93-15620 & house building loan vide letter No. HHC/14-2/HBA-56/A/93-6215 Dt. 11 May, 94

6. i) No benefit is taken from Joint Hindu Family property ii) Year is not complete and in developing stage iii) under construction

7. i) The sanction has been given by Hon'ble High Court vide letter No. HHC-GAZ/14-151/83-13791 dt. 15/16-9-93 for land. ii) For house vide letter No. HHC/GAZ/14-151-83-15365 dt. 11 October, 93. iii) For GPF withdrawal vide letter No. HHC(17)429)GPF/A/93-15620 dt. 14.10.93. vi) HBA vide letter No. HHC/14/2(HBA/56/A/93-6215 dt. 11 May, 1994.

*[Signature]*  
Judge 1st Class  
Theog Subdiv. Distt. (H.P.)

agriculture land  
 house thereon situated  
 revenue Estate  
 Narola (DHORRI,  
 KALARI, Teh. Badwara  
 Sub Divi. Sarkaghat,  
 Distt. Mandi H.P.

1. Joint share  
 i Undivided.  
 ii 10.7 bighas land  
 situated in village  
 Narail Revenue Estate  
 Kachhi, Teh, Theog,  
 Distt. Shimla H.P.


i) 1973  
 ii) 1993  
 1) Inheritance  
 ii) Purchased vide sale  
 deed dt. 15.9.93  
 from Sh. Bhagwan  
 Singh & Smt. Durgu  
 Devi r/o Vill Raich  
 Teh, Theog, Distt.  
 Shimla H.P.

i) Unspecified Share  
 i) undivided  
 iii) Approximately  
 one Lakh rupees  
 ii) N.A.  
 Hon'ble High Court  
 vide letter No. HHC/  
 GAZ/14-151/83-13791  
 dt 15/16-9-93.  
 i) No benefit is  
 ii) taken out of undivided  
 property.  
 (ii) Yet to be assessed  
 since indeveloping  
 stage

1	Sr. No.
2	Description of property.
3	Precise location, Name of Distt. Division, Taluk, and vill. in which the property is situated and also its distinctive number etc.
4	Fee of land (in case of landed property.
5	Extent of interest.
6	If not in own names that in whose name held, and his/her relationship, if any to the Govt. servant.
7	Date of acquisition.
8	Now acquired (whether by purchase, mortgage, lease, inheritance or gift or otherwise) and name with details of person/persons from whom required address and connection of the Govt. servant, if any, with the person concerned, Please (see Note Below)
9	Value of the property (see Note 2 below.
10	Particulars of sanction of prescribed authority, if any.
11	Total annual income from the property.
12	Remarks.

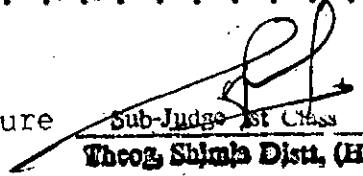
Statement of Immovable property on first appointment.  
 as on the May, 1994, in  
 (e.f. lands, Houses, shops, other Building, etc.

(See Order below Rule 13)

  
 Sub-Judge 1st Class  
 Theog, Shimla Distt. (H.P.)

(See order below Rule 18)  
 Statement of Movable property on ~~31.05.1994~~  
 as on the 31, May, 1994.

Sr.No.	Description items.	Process or value of the time of acquisition and/or the total payments made up to the date of return, as the case may be <del>may be xxx x</del> in case of articles purchased on hire, approach or instalment basis.	If not in own name, name and address of the person in whose name his/her relationship with the Govt. servant.	Now acquired with approximate date of acquisition.	Remarks.
1.	2.	3.	4.	5.	6.
Scooter HIB-4140	Rs. <sup>13</sup> 2000.00 Scooter Advance Rs. 8000/- *vide endorsement No. HHC(14x-4)MASA/88 /38. K.S. Chandel/A/87 /88/18 dt. 23.7.88 as Sub Judge Chumarwin.	N.P.	13.1.89	The sanction from Hon'ble High Court vide letter No.HHC/GAZ /14-151/83 dated 22.12.87 as Sub Judge Chumarwin.	

Signature   
 Sub-Judge 1st Class  
 Theog, Shimla Dist, (H.P.)  
 Date \_\_\_\_\_

(See Order below)  
 STATEMENT OF LIQUID ASSETS ON FIRST APPOINTMENT  
 AS ON 22<sup>nd</sup> May, 1994.

- (1) Cash and bank balance exceeding 3 months employments.  
 (2) Deposite, loans advanced and investments (Such as shares, Securities, debentures, etc.).

S.N.	Description.	Name & address of company, bank etc.	Amount.	If not in own name name and address of person in whose name held and his/her relationshi with the servertment servant.	Annual Income Derived.	Remarks.
1.	2.	3.	4.	5.	6.	7.

N I L

Signature

Sub-Judge B. C. Das  
Theog, Shimla Dist. (U.P.)

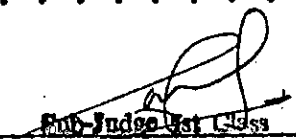
Date

(See Order below Rule 18)

Statement of Provident Fund and Life Insurance Police on ~~Basic Account~~  
As on the 31st. May, 1994.

Insurance Policies				Provident Fund				Remarks (If there is dispute regarding obtaining balance the figures according to the Govt. Servant should also be mentioned in this column.)	
Sr.No.	Policy No. and date of Police.	Name of Insurance Company.	Sum Insured/ date of maturity.	Amount of Annual Premium.	Type of Provident Fund/C.P.F. Amount No.	Closing balance as last reported by the Audit/Accounts Officer alongwith date of such balance.	Contri-butions made subse- quently.		Total.
1.	2.	3.	4.	5.	6.	7.	8.	9.	10.
1.	Employee Group Insurance policy.		Rs.1,20,000/-	Rs. 1440/-	H.Just 1623	1992-93 Rs.1,16,926/-	Rs.39,967/- (1.4.93 to 1.4.94)	Rs.1,56,893/-	A sum of Rs. One lakh <del>drawn</del> drawn vide offi- ce order No.HHC(17)-429(GPF/A/93-15620 dated 14.10.93  Net balance Rs. 56,893/-

Signature



~~Sub-Judge (Retd) Class~~  
Theog, Shimla Distt. (H.P.)

Date

(See Order below Rule 18)  
 STATEMENT OF DEBTS AND OTHER LIABILITIES ON ~~AS ON THE~~ ~~31st, May, 1994.~~  
 AS ON THE 31st, May, 1994.

Sr. No.	Amount.	Name and address of Creditor.	Date of incurring liability.	Details of Transation.	Remarks.
1.	2.	3.	4.	5.	6.
1)	Rs. 8000.00	H.P. Government.	January, 1989	Scooter Advance	Rs. 6300/- <i>recovered</i>
ii)	Rs. 1,55000/-	H.P. <del>Court.</del> paripassu HDFC. ✓	May, 1994	House Building Advance	Rs. 1700/- <i>Balance</i>

Signature *[Signature]*  
~~Sub-Index Ist Class.~~  
 Theog, Shimla Distt. (H.P.)  
 Date \_\_\_\_\_